

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 113
IB-964/ND/2020

IN THE MATTER OF:

Grand Arch Resident Welfare Association ... Applicant/Petitioner
(GARWA)

Vs

IREO Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 14.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr.Chinmoy Pradip Sharma, Mr Kush Sharma,
Mr. Irfan Hasieb, Advocates
For the Respondent : Adv Mr. Saurabh Kalia, Adv Mr. Rahul Ahuja

ORDER

On 10.12.2020, last chance was given to the Corporate Debtor to file reply within 5 days but till date reply is not filed, neither copy served to the Applicant. Right to file reply is closed.

List the matter for final hearing on **02.02.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)